

ITEM NO.303

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SWrit Petition(Criminal) No.470/2021

MUKESH & ORS.

Petitioner(s)

VERSUS

STATE OF TRIPURA & ORS.

Respondent(s)

(FOR ADMISSION and IA No.147942/2021-INTERVENTION/IMPLEADMENT)

Date : 17-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MR. JUSTICE SURYA KANT

For Petitioner(s)

Mr. Prashant Bhushan, AOR
Mr. Rahul Gupta, Adv.
Mr. Alice Raj, Adv.
Ms. Rashmi Singh, Adv.
Mr. Cheryl D'Souza, Adv.
Mr. Lalit Kumar, Adv.
Mr. Adit Pujari, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Heard learned counsel appearing for the petitioners.

Learned counsel for the petitioners has filed an application seeking impleadment of Union of India as Respondent No.5.

Taking into consideration the averments made in the said application filed by the petitioner seeking impleadment of Union of India as party Respondent No.5, the said application is allowed.

Cause title be amended accordingly.

Issue notice to the respondents including the newly added Respondent No.5.

Dasti service, in addition, is permitted.

Liberty is also granted to serve the Standing counsel for the State of Tripura and the Union of India respectively.

In the meantime, no coercive steps including arrest shall be taken against the petitioners.

The Registry is directed to list this matter immediately after service is complete on the Respondents.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)